

THE HIGH COURT OF UTTARAKHAND AT NAINITAL

NOTIFICATION

No. 343/UHC/Admin.A/2022

Dated: November 05 , 2022.

In exercise of powers conferred by Article 227 (2) of the Constitution of India, the High Court of Uttarakhand, Nainital, with the approval of the Governor of Uttarakhand, is pleased to make the following amendments in General Rules (Criminal), 1977 and General Rules (Civil), 1957 (applicable to Uttarakhand under U.P. Reorganization Act, 2000).

“Amendment in General Rules (Criminal), 1977”

I. Rule 99-A is inserted after Rule-99 :

99-A: Duty of District Judge and Trial Court on receiving e-Authenticated copy through the FASTER SYSTEM

- (1) e-Authenticated copies of Interim Orders, Stay Orders, Bail Orders and Record of Proceedings of the Supreme Court of India, and the High Court of Uttarakhand, communicated to the duty holders through the FASTER (Fast And Secure Transmission of Electronic Records) System via the secured e-mail domain i.e. xxxx@jcn.nic.in , shall be recognized for due compliance and execution, without delay.
- (2) As soon as an e-Authenticated copy of an Interim Order , Stay Order, Bail Order or Record of Proceedings of the Supreme Court of India, or the High Court of Uttarakhand is communicated to the District Judge through the FASTER SYSTEM via secured e-mail domain, i.e. xxxx@jcn.nic.in, the latter shall be responsible to receive, acknowledge the receipt and to send compliance report of such order or Record of Proceeding to the Hon’ble Supreme Court or the High Court of Uttarakhand, as the case may be.
- (3) The District Judge, where such order or Record of Proceeding, relates to any other Court in the District, other than her/his own Court, shall, also forward such e-Authenticated copy received through the FASTER SYSTEM to such other Court.

II. Amendment in Rule 102

Present Rule 102 is renumbered as 102 (1) and a new Sub-rule (2) is inserted as follows:

- (2) The communication of e-Authenticated copies of Interim Order, Stay Order, Bail Order or Record of Proceedings, through the FASTER (Fast and Secure Transmission of Electronic Records) System shall be recognized immediately for due compliance and execution by all the duty holders, without delay.

“Amendment in General Rules (Civil), 1957”

I. Rule 100-A is inserted after Rule 100 as follows:

100A: Duty of District Judge and Trial Court on receiving e-Authenticated copy through the FASTER SYSTEM

- (1) e-Authenticated copies of Interim Orders, Stay Orders, and Record of Proceedings of the Supreme Court of India, and the High Court of Uttarakhand, communicated to the duty holders through the FASTER (Fast And Secure Transmission of Electronic Records) System via the secured e-mail domain i.e. xxxx@jcn.nic.in, shall be recognized for due compliance and execution, without delay.
- (2) As soon as an e-Authenticated copy of an Interim Order, Stay Order, or Record of Proceedings of the Supreme Court of India, or the High Court of Uttarakhand is communicated to the District Judge through the FASTER SYSTEM via secured e-mail domain, i.e. xxxx@jcn.nic.in, the latter shall be responsible to receive, acknowledge the receipt and to send compliance report of such order or Record of Proceeding to the Hon’ble Supreme Court or the High Court of Uttarakhand, as the case may be.
- (3) The District Judge, where such order or Record of Proceeding, relates to any other Court in the District, other than her/his own Court, shall, also forward such e-Authenticated copy received through the FASTER SYSTEM, to such other Court for compliance/execution.

These amendments shall come into force with immediate effect.

By Order of the Court

Sd/-
(Vivek Bharti Sharma)
Registrar General

No. 4956/UHC/XI-(a)-2/Admin.A/2022

Dated: November 05, 2022.

Copy forwarded for information and necessary action to:

1. Principal Secretary, Legislative & Parliamentary Affairs, Govt. of Uttarakhand, Dehradun.
2. Secretary, Law- cum-L.R. Government of Uttarakhand, Dehradun.
3. All the District & Sessions Judges, State Judiciary of Uttarakhand.
4. Principal Judge/ Judges, Family Courts, Subordinate to High Court of Uttarakhand.
5. Director, Uttarakhand Judicial and Legal Academy, Bhowali, District Nainital.
6. Member-Secretary, State Legal Services Authority, Nainital.
7. Legal Advisor to Hon’ble the Governor, Raj Bhawan, Dehradun.
8. Secretary, Lokayukt, 3/3, Industrial Area, Patel Nagar, Dehradun.
9. Registrar, State Consumer Disputes Redressal Commission, H.N. 23/16, Circular Road, Dalanwala, Dehradun.
10. Presiding Officer, Labour Courts, Dehradun, Haridwar and Kashipur, District Udham Singh Nagar.
11. Presiding Officer, Industrial Tribunal-cum-Labour Court, Haldwani, District Nainital.
12. Presiding Officer, Food Safety Appellate Tribunal, Dehradun and Haldwani, District Nainital.
13. Secretary-cum-Registrar, State Level Police Complaint Authority, Dehradun.
14. Chairman, Permanent Lok Adalat, Dehradun, Haridwar, Nainital and Udham Singh Nagar.
15. Legal Advisor to Uttarakhand Public Service Commission, Haridwar
16. All the Tribunals of the State.

17. All the Registrars of the Court.
18. Secretary, High Court Legal Services Committee, Nainital.
19. P.P.S. to Hon'ble the Chief Justice with request to place the same for kind perusal of His Lordship.
20. P.S./ P.A. to Hon'ble Judges with request to place the same for kind perusal of Hon'ble Judges.
21. All the Joint Registrars/ Deputy Registrars of the Court.
22. Joint P.P.S. / Head P.S. / I/c Head B.S. of the Court.
23. P.S. to Registrar General.
24. All the Assistant Registrars/ Chief Protocol Officer/Section Officers of the Court.
25. Librarian of the Court with the directions that the above amendments be incorporated in all the relevant books immediately.
26. Director, Printing & Stationery, Government Press, Roorkee, District Hardwar, for publication of the Notification in the next Gazette of the Uttarakhand.
27. Assistant Registrar (I.T.) of the Court with direction to upload the same on the Official website of High Court of Uttarakhand.
28. Guard file.

Deputy Registrar
Admin.A